

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/82(KB)2019
IA(I.B.C)/937(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06TH MAY 2024

IN THE MATTER OF	RAHUL CARBON COMMERCIALS PRIVATE LIMITED VS KOHINOOR STEEL PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 9

Appearance (via video conferencing/physically)

Ms. Urmila Chakraborty, Adv.] For the RP

Mr. Sanjib Dawn, Adv.]

Mr. Akash Sharma, Adv.] For JVBNL

ORDER

1. Ld. Counsel appearing on behalf of the parties present.

2. **IA(I.B.C)/937(KB)2024:**

- a. Ld. Counsel Ms. Urmila Chakraborty appearing on behalf of RP bring to our notice the Order passed by the Hon'ble Apex Court.
- b. This IA has been filed by the applicant under Section 12(2) for exclusion/extension of the CIRP period from January 7, 2023 till date in view of the matter pending before the Hon'ble Supreme Court and the appeal before the Appellate Tribunal under the PMLA are decided and disposed of and/or till filling of the application for approval of the resolution plan whichever is earlier.
- c. The reasons for exclusion/extension seeking by the applicant is mentioned in para nos. 17 to 28 of the petition.

- d. We have perused the application and the documents attached therewith and heard the Id. Counsel for the applicant. We are satisfied with the prayer made in the IA should be allowed.
 - e. Accordingly, this **IA(I.B.C)/937(KB)2024** is **allowed** and **disposed of** to the extent mentioned above.
3. List the main CP on **09.05.2024** had already been posted.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)